

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu**

**Notification**

Jammu, the 6<sup>th</sup> of December, 2023

**S.O. 603** - In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Mohd. Azam Khan, Naib Tehsildar, ARA to Deputy Commissioner, Udhampur, to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate, within his territorial jurisdiction.

**By Order of the Government of the Jammu and Kashmir.**

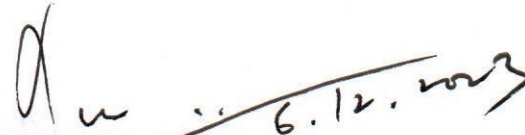
**Sd/-  
(Achal Sethi)  
Secretary to Government,**

No. Law/Power/18/2021-10

Dated: - 06 - 12- 2023

Copy to the:-

- 1) Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Udhampur. This is with reference to letter No. 1321/DMU/JL Dated: 04-12-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Official.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 8) Incharge Website

  
(Shamim Ahmad Wani)  
Senior Law Officer

Department of Law, Justice and P.A



